

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3028/ND/2019

In the matter of :

Paramsukh Properties Pvt. Ltd

Vs.

Rise Projects Pvt. Ltd.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 22.11.2019

Coram :


CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)


For the Petitioner/Op. Creditor : Mr. Arunav Patnaik and Ms. Anandini Kumar Advocates
For the Respondent/Corporate Debtor :
For the RP :

ORDER

Counsel for the Financial Creditor is present. Registry is directed to issue notice to the Corporate Debtor (CD). The Counsel for the FC is permitted to serve Private Notice at the at the Registered office address of the Corporate Debtor by all modes and file proof of service alongwith affidavit.

Put up on 26.3.2020.


(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)